

ITEM NO.14

COURT NO.17

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Crl.) Nos. 357-359/2021

[Arising out of impugned common final judgment and order dated 26-02-2020 in CRLA No. 1101/2011; in CRLA No. 1100/2011 and in CRLA No. 1099/2011 passed by the High Court of Judicature at Allahabad]

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

CHANDRESH YADAV & ORS.

Respondent(s)

(IA No. 33994/2021 - EXEMPTION FROM FILING O.T.
IA No. 4393/2021 - EXEMPTION FROM FILING O.T.
IA No. 33992/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 05-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Ms. Srishti Singh, AOR
Mr. Ajay Kumar Prajapati, Adv.

For Respondent(s) Mr. Shankar Divate, AOR
Mr. L B Rai, Adv.
Mr. Kartik Rai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The conviction of the respondents under Section 302 of the Indian Penal Code, 1860 has been set aside by the High Court and hence, the present special leave petitions.

Notices were issued and we have heard learned counsel for the parties.

Leave granted.

Hearing expedited.

Let the Trial Court records be summoned. On the receipt of the records, soft copies of the same be supplied to the respective parties.

**(SNEHA DAS)
SENIOR PERSONAL ASSISTANT**

**(RAM SUBHAG SINGH)
COURT MASTER (NSH)**